

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 21024/2021

(Arising out of impugned final judgment and order dated 29-09-2021 in SAD No. 511/2019 passed by the High Court of Judicature at Allahabad)

RADHA DEVI MISHRA

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No. 62281/2022 - EXEMPTION FROM FILING O.T.

IA No. 167810/2021 - EXEMPTION FROM FILING O.T.)

Date : 17-10-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. V.K. Shukla, Sr. Adv.
Ms. Parul Shukla, AOR
Mr. Mushir Abbas, Adv.
Ms. Shreya Bhojnagarwala, Adv.
Mr. Udayaditya Banerjee, Adv.

For Respondent(s) Ms. Sansriti Pathak, Adv.
Mr. Krishnanand Pandeya, AOR

Mr. Chandrashekhar A. Chakalabbi, Adv.
Mr. S.K. Pandey, Adv.
Mr. Awanish Kumar, Adv.
Mr. Anshul Rai, Adv.
Mr. Abhinav Garg, Adv.
For M/s. Dharmaprabhas Law Associates

UPON hearing the counsel the Court made the following
O R D E R

1. Perused the letter circulated by the learned counsel for the respondent Nos.1 and 2 seeking adjournment to seek instructions.
2. List on 21.11.2023.
3. Necessary instructions may be obtained, in the meantime.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)